

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.24
IA Nos.503, 504,
505 and 550 of 2022 in
CP (IB) No.86/BB/2021

IN THE MATTER OF:

M/s. Omkhush Infrastructure Pvt. Ltd. ... Petitioner
Vs.
M/s. Merushikhar Realty LLP ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The IRP : Shri Nataraja Nanjundaiah

ORDER

IA No.503 of 2022:

1. This application has been filed by the IRP of the Corporate Debtor seeking to take on record the 3rd progress report for the period 26.8.2022 to 17.10.2022.
2. Heard the Ld. Interim Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 3rd Progress Report filed by the IRP for the period 26.08.2022 to 17.10.2022.
4. Accordingly, **I.A. No.503 of 2022 is disposed of.**

IA No.504 of 2022:

1. This application has been filed by the IRP of Corporate Debtor seeking to intervene and advice as necessarily with Corporate Debtor to provide with the required information / documents to carry out the CIRP process.
2. Heard the learned Interim Resolution Professional.

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— Sd —

3. Issue notice to the Respondents. Registry is directed to prepare the notice and Counsel for the Applicant is permitted to collect the notice and serve it on the Respondent along with a copy of Application and other material documents and to file proof of service along with tracking report in the Registry well before the next date of hearing. Upon receipt of notice, Respondent is directed to file reply within three weeks, after duly serving the copy on the other side.
4. List the case on **23.01.2023**.

IA No.505 of 2022:

1. This application has been filed by the IRP seeking to approve his appointment as the Resolution Professional as approved by the CoC of Corporate Debtor.
2. Heard the learned Interim Resolution Professional.
3. It is *inter alia* stated in the Application that CoC at its 2nd meeting held on 18.07.2022 appointed the Applicant-IRP as the Resolution Professional of the Corporate Debtor. Copy of written consent in Form-AA is at Annexure-6 of the Application.
4. In the circumstances, and for the reasons stated in the Application, the instant IA is allowed by approving the Applicant herein as the Resolution Professional of the Corporate Debtor.
5. Accordingly, **IA No.505 of 2022 is disposed of.**

IA No.550 of 2022:

1. This application has been filed by the IRP seeking to intervene and advise as necessarily with Corporate Debtor to provide the required documents to carry out the CIRP process.
2. Heard the learned Interim Resolution Professional.
3. Issue notice to the Respondent. Registry is directed to prepare the notice and Counsel for the Applicant is permitted to collect the notice and serve it on the Respondent along with a copy of Application and other material documents and to file proof of service along with tracking report in the Registry well before the next date of hearing. Upon receipt of notice, Respondent is directed to file reply within three weeks, after duly serving the copy on the other side.
4. List the case on **23.01.2023**.

— sd —

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

Krishna

— Sd —

**KISHORE VEMULAPALLI
MEMBER (JUDICIAL)**